

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6318 of 2021**

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Law Kumar Paswan	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. V.P. Pathak, Advocate
For the State	: Mr. P.D. Agrawal, Spl. P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Latehar P.S. Case No.82 of 2021 registered under sections 406/409/419/420/467/468/471/120B/34 of the Indian Penal Code and under Section 7 of E.C. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is the Assistant Godown Manager of J.S.F.C. Godown purchased paddy from the district of Latehar though he was to purchase the paddy from the District of Garhwa. It is further submitted that the allegations against the petitioner are all false. It is then submitted that the petitioner is ready and willing to deposit Rs. 50,000/- with the Cooperative Extension Officer, Latehar without prejudice to his defence in this case, subject to final decision of the case and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four months from the date of this order, he shall be released on bail

on showing the proof of deposit of Rs. 50,000/- with the Cooperative Extension Officer, Latehar without prejudice to his defence in this case, subject to final decision of the case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Latehar, in connection with Latehar P.S. Case No.82 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

At the time of conclusion of the trial, the trial court will pass appropriate order regarding the money if any, deposited by the petitioner with the Cooperative Extension Officer, Latehar in connection with this case.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-